

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.67(MAH)/2013  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2016

NAME OF THE PARTIES: Mr. Ravindra Pimplikar

V/s.

M/s. Concept Engineering Projects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	MR. SHEELANGI SHAH i/b Mr. Deepak Deshpande for Respondents	Counsel	
2	ES AJAY ANTARKAR	A.P for Petitioner	

**ORDER**

**C.A.246 of 2013**

**IN**

**C.P. 67/397-398/CLB/MAH/2013**

1. Ld. Counsels of both the sides are present. For disposal of C.A. 246/2013 both the Parties heard at some length.
2. As per the prayer the Applicant of C.A.246/13 asking for Profit and Loss account of Concept International (Registered firm) as well as the Profit and Loss account of Concept International Pvt. Tech. Ltd., on due consideration of the facts of the case and arguments, the Petitioner of C.P. 67/13 namely Mr. Ravindra Pimplikar is

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directed to supply the Profit and loss account of Concept Intercontinental Pvt. Tech Ltd. and the firm M/s Concept International for the year ending 31.03.2013

3. As far as the business transaction of Respondent – 1 (C.P. 67/2013) with the R.F. is concerned, the same is in the knowledge of the parties because it was already reflected in the account of the company Concept Engineering Projects Pvt. Ltd. hence the said account can be furnished.
4. An allegation of un called for conduct of the Petitioner (CP 67/2013) is concerned the same shall be considered at the when C.P. shall be heard.
5. Further The Petitioner shall also furnish the nature of transaction as mentioned on page 8 para G of the Application (C.A.246/2013) only up to 2013 only in respect of the said Firm and the said Company supra.
6. Information as per above shall be given by 21.10.2016. thereafter the C.P. shall be fixed for hearing on 07.11.2016. Schedule of dates is duly communicated to both the sides in the court. C.A. 246/2013 disposed of accordingly.

Dated: 29.09.2016

**Sd/-**

Shri M.K. Shrawat

Member (Judicial)